

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-22/ND/2018

In the matter of :

Oriental Bank of Commerce

..PETITIONER

Vs.

Shekhar Resorts Ltd. & Ors.

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code, 2016

Order delivered on 14.3.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

V.K. Subburaj,

Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : -

For the Respondent/Corporate Debtor :-

For the RD (N)

ORDER

Learned Counsel for the petitioner is present. In relation to the service of notice to the Corporate Debtor, the Proxy Counsel appearing for the Corporate Debtor represents that the leading Counsel is present today in view of certain personal health issue. Taking into consideration the said representation, let the matter be posted on 19.3.2018 for arguments. Further, in relation to the reply of Corporate Debtor, it is also noted that according to the Ld. Counsel for the petitioner, the petitioner is not willing to file rejoinder.

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List on 19.3.2018.

Sd-

(V.K. SUBBURAJ,
MEMBER (TECHNICAL)

Sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit